

**GOVERNMENT OF INDIA
COAL
LOK SABHA**

UNSTARRED QUESTION NO:223
ANSWERED ON:18.02.2009
DEVELOPMENTAL WORK IN COAL MINE AREAS
Mahto Shri Tek Lal

Will the Minister of COAL be pleased to state:

- (a) whether developmental works in the vicinity of coal mines in various States including Jharkhand have not been undertaken by the Coal India Limited (CIL) as per the policy for Community Development Programmes;
- (b) if so, the details thereof and the reasons therefore, State-wise and mine-wise;
- (c) the details of the policy / guidelines of CIL in this regard;
- (d) whether the Government proposes to bring about any changes in the existing policy;and
- (c) if so. the details thereof and the reasons therefor?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF COAL (SUM SANTOSH BAGRODIA)

- (a) Development works in the Community areas of Coal Mines of Coal India Limited (CIL) are being done as per `CIL Community & Peripheral Development Policy 2005` approved by Govt. of India.
- (b) Not applicable in view of reply given against (a) above.
- (c) Community & Peripheral Development Policy of CIL is in force since 2005.A copy of the policy containing details is Annexed herewith (Annexure).
- (d) There is no proposal under consideration for change of the existing policy.
- (e) Not applicable in view of answer at (d) above.

ANNEXURE

POLICY FOR COMMUNITY & PERIPHERAL DEVELOPMENT IN CIL AND ITS SUBSIDIARIES

1. Objective:

The main objective of this policy is to lay down guidelines for the coal companies to take up development and welfare activities (Community Development) in the area of their mining operation. The CD programs will cover the components of-Special Component Plan (SCP) and Tribal Sub-Plan (TSP), besides CD components for the general population.

2. Source of fund

The fund for the CD activities will be allocated by the corporate headquarters to different Areas based on the requirement proposed by the Area duly screened by the Welfare Board. To help the companies create a dedicated fund for the purpose,a sum of Re. 1 per tonne of coal produced may be set aside by all subsidiaries. The loss making (BIFR) subsidiaries will be given a grant by CIL at the rate of Re one per tonne of coal produced.

3. Peripheral areas to be covered:

The radius of coverage would normally be within 8 kms.However, the Board of Directors may extend this radius or initiate specific projects of community development in a non-contiguous area, in special circumstances, such as natural disasters,epidemics, etc. Some activities in the district town of the mine or around the corporate headquarter can be taken up if recommended by the Welfare Committee of the subsidiary and/or approved by the Board of Directors.Expenditure on activities beyond 8 kms would be restricted to 5% of the total allocation for the year.However,in case of a natural calamity or disaster,this limit can be raised for specific event in consultation with the Board of the company.

4. Type of Programmes

- (i) Creation of community assets (infrastructure) like provision for drinking water, construction of school buildings, check dams, village roads / linked roads & culverts, dispensary & health centres, community centres, market place, etc.
- (ii) Skill development & capacity building like vocational training, income generation programs, and entrepreneurship development program.
- (iii) Literacy program, adult education, assist formation of Village Working Group (VWG), mahila mandal etc.
- (iv) Awareness program and community activities, like health camps, medical aides, family welfare camps, AIDS awareness program, Immunisation camp, sports & cultural activities, plantation etc.

The above list is illustrative and not exhaustive. The activities will be village specific depending on the need assessed for the people. As far as possible, efforts will be made to co-ordinate with similar developmental programmes that are taken up by the central or state Govt. in the areas of Coal India. All activities under the CD programme should be environment- friendly and socially acceptable to the local people.

In line with the community development policy of Coal India, the following shall also be extended to the resettlement sites.

(a) Infrastructure facilities:

Depending upon the size and need, resettlement site shall be provided with

- # School building
- # Road
- # Pucca drain
- # Dug well or hand pump for safe drinking water
- # Community center etc

(b) Health

Medical facility for the residents of the sites shall be provided by arranging visits of Doctors/nurses to the relocation sites at least once in a week. Occasionally, drives for immunization against different diseases and awareness programme on health care shall also be Undertaken. Wherever resources permit, some cash assistance can be considered for construction of small health centres.

(c) Education

A small school building shall be integral part of resettlement site to be provided by the coal companies. Depending on the population, cash assistance could be considered for construction of school buildings for higher education.

(d) Social/ Cultural activities

Organizing sports and cultural activities will encourage the residents of the resettlement sites.

(e) Tree Plantation

Tree plantation activities will be taken up in participation with the residents of the sites. Trees with economic value/commercial value should be preferred, such as mahua, karanch, neem, gamar, sheesham, mango etc. Existing women self help groups would be encouraged to take up plantation work.

(f) Skill up gradation

Vocational training on farming, handicrafts and other useful skills will be made available for the identified people for taking up self-employment schemes.

(g) Village adoption

The subsidiary companies may adopt one village in every Area to develop as a model village. This village should be provided minimum infrastructure such as a school building, a health centre, a pond and adequate tree plantation.

5. Target Beneficiaries

The beneficiaries will include all communities, special attention should be given to persons below the poverty line, SC/STs, women, handicapped and the aged.

6. Institutional Arrangement

1. An Area Community Development Committee (ACDC) constituted for the purpose at the area level will take decisions regarding identifying the activities, preparation of budget, reviewing and approving the action plan and monitoring the activities during implementation. The committee will consist of Area Chief General/General Manager as Chairman assisted by the members from

Finance, Civil, and Personnel departments and the Area CGM/GM and/or the union representatives may nominate some other members. A committee of local people's representative would be constituted, in consultation with the District Collector. This committee may also be associated with identifying activities specific to village/area. The responsibility of actual planning and implementation will rest with the CD/R&R officers or officers of any other designation vested with the responsibility.

2. At subsidiary headquarter level; the Welfare Board will oversee the CD activities.

3. Assistance of NGOs may be sought, if necessary, for preparation of baseline data, CD plans and involvement of the local communities. For this purpose, only NGOs of national repute or with a good track record would be involved.

7. Upkeep and maintenance of assets created

Operation and maintenance of the infrastructural facilities / assets created should be handed over to the village working groups (VWGs), local panchayats or similar local State bodies on completion.

Maintenance of these assets should be the responsibility of the local community. Before any capital investment is made an undertaking should be taken from the local community that they will maintain the assets.

8. Conclusion

(1) The above guidelines would form the framework around which the community development activities would be undertaken. Coal India will review the Policy after every five years and make suitable modifications, as may be necessary based on experience.

(2) Annual audit of all activities undertaken by the company would be done by local auditors and a general write up of the work done as welfare should be included in the annual report of the company.